

NATIONAL HUMAN RIGHTS COMMISSION
(Investigation Division)

HUMAN RIGHTS SYLLABUS FOR THE RANK OF CONSTABLE

SESSIONS: 20

S.No	TOPIC	Period
1.	Overview and History of Human Rights •Background of Human Rights in India.	1
2.	Indian Constitution_ Preamble, Fundamental Rights and Fundamental Duties.	1
3.	Legal Provisions on Protection of Human Rights in India. • Introduction of Human Rights Laws in India. • Criminal Justice System and its recent development. • Protection of Human Rights Act, 1993 (Regulation 1994, amended in 2006 and 2019) • Provision of IPC, CrPC, Evidence Act and Other Minor Acts.	3
4.	Human Rights Best Practices. Role of Constable in Custodial Justice and Beat patrolling	1
5.	Gender Sensitization • Difference b/w Gender and Sex • Gender and Criminal Justice System • Role of police constable in protecting Human Rights of women • Role of police constable in protecting Human Rights of Children	1
6.	• Role of police constable in protecting Human rights of SC/ST, • Role of police constable in protecting Human Rights of Elderly Person • Role of police constable in protecting Human Rights of Differently-abled Person • Role of police constable in protecting Human Rights of Mentally ill	1

7.	• Role of police constable in protecting Human Rights of Arrested Person • Role of police constable in protecting Human Rights of Prisoners • Role of police constable in protecting Human Rights of LGBTIQ+ • Role of police constable in protecting Human Right of Immigrant Labour	1
8.	General Human Rights Violations in India and role of police • Understanding HR Violation • Types of HR Abuse in India Human Rights and Police • Role and responsibility of police to protect Human Rights	1
9.	Protection of Human Rights • Redressal of Complaints • Human Rights concern in duties of Law and Order Situation	2
10.	Various Commission_ • National Human Rights Commission and its Guidelines. • State Human Rights Commission and their functioning. • National Commission of Women, Minorities, SC/ST. • Role of NGOs	2
11.	Supreme Court Cases and judgment on Human Right and Police. • Jogender Kumar V/s State of UP and others 1994 (Arrest) • Munshi Singh Gautam V/s State of MP 1999 (Torture) • D.K. Basu V/s State of West Bengal (Arrest) • Prem Shankar Shukla v/s Delhi Administration (Arrest) • Pooran Mal v/s Director of Inspection (Investigation) (search and Seizure) • Ramlila Maidan incident v/s Union of India & Ors. (Public Protest) • Departmental instruction regarding victims of Crime, Complainants, Witness and Accused.	4

12.	Ethical Dilemma in Police Working (Case Studies) • DOs and Don'ts with regard to Human Rights and ethical Standards for lawful Policing. • Need for an Attitudinal Change • Protection of Human Rights by Police Constable during (a) Law and Order situation (b) transportation of prisoners (c) During police custody (d) During traffic duty (e) During complaint redressal	2
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NATIONAL HUMAN RIGHTS COMMISSION
(Investigation Division)

HUMAN RIGHTS SYLLABUS FOR THE RANK OF SUB-INSPECTOR

SESSIONS: 20

S.NO	TOPIC	PERIOD
1.	Overview and History of Human Rights • Background of Human Rights in India. • Psychological approaches for Human Rights. • Necessity of Human Rights in a democratic society.	1
2.	Human Rights provisions in the Indian Constitution.	1
3.	Legal Provisions on Protection of Human Rights in India. • Introduction of Human Rights Laws in India. • Human Rights Act, 1993 (Regulation 1994, amended in 2006). • Punishment for Violation of Human Rights in India etc. • Various Provisions in IPC, CrPC, Evidence Act and Minor Acts to Protect Human Rights. • Human Rights and Criminal Jurisprudence in India. • Recent developments in the criminal justice system. • Role and Responsibilities of the Police to Protect Human Rights. • International Laws and role of UNO and other International Human Right Organizations. • National Human Right Commission's Guidelines on: I. Guidelines on Arrest. II. Guidelines on police encounter III. Guidelines for cases of Rape/Sexual Assault IV. Alleged death in police custody V. Investigation procedure of interrogation and police remand VI. Guidelines regarding conducting of Magisterial Enquiry in Cases of death in Custody or in Course of police action. VII. Guidelines for video-filming and photography of Post - Mortem examination in case of Death in Police Action/Death in Jail. VIII. Guidelines for working of Human Rights Cell in various Police Headquarters	8

	IX.Guidelines on death in Custody (PMR form) X.Guidelines on polygraph test. XI.Guidelines on visit to police lock ups XII.Guidelines on Illegal Trade in Human Organs XIII.Guidelines on Measures to Improve Police-Public Relationships XIV.Guidelines for use of Scientific Aids during various investigations XV.Guidelines for action to be taken by Police Authorities during protests, gherao etc XVI.Guidelines for unorganized workforce i.e. Domestic help, security guards etc XVII.Guidelines on Investigation procedure in Narcotics cases XVIII.Guidelines on prevention of suicides in Prison XIX.SOPs for Combating Trafficking of Person in India	
4.	International Conventions and declarations relating to Human Rights.	1
5.	International Legal Provisions on Protection of Human Rights. International organizations working on Human Rights.	2
6.	Human Rights Violation, Custodial deaths and Judicial Inquiry. - Types of Human rights abuses in India. - Custodial deaths and tortures at Police Station by supervisory officers. - Custodial death and Judicial Inquiry under Section 176 CrPC. - Method of Human Rights protection at Police Station Level and compliance of Government Orders. - National Action Plan on Human Rights. - Human Rights concern in duties of Law and Order Situation. - Rights to Vulnerable Section: - Rights of women, Children, Elderly, Mentally ill, Arrested Person, Prisoners, Differently – abled, Immigrant and LGBTIQ+ etc.	3
7.	National Commission for protection of Human Rights of Women, minorities etc	2

8.	Supreme Court Cases on Human Right. Supreme Court Cases regarding Custodial death:- • "Jogender Kumar V/s State of UP and others 1994" • "Yashwant and Others V/s State of Maharashtra 2018" • "Munshi Singh Gautam V/s State of MP 1999" • "D.K. Basu V/s State of West Bengal. • Importance court judgment and departmental instruction regarding victims of Crime, Complainants, Witness and Accused. • Police Dilemma and Human Rights and its resolution.	2
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NATIONAL HUMAN RIGHTS COMMISSION
(Investigation Division)

HUMAN RIGHTS SYLLABUS FOR THE RANK OF Dy.SP

SESSIONS: 20

S.NO	TOPIC	PERIOD
1.	Overview and History of Human Rights a) Background of Human Rights in India b) International Covenants and Declarations, UDHR. c) Psychological approaches for Human Rights.	2
2.	i. Human Rights and duties embedded in Indian Constitution ii. Legal Provisions in criminal Laws pertaining to Human Rights (with special reference to Section 107, 116, 151, 436A CrPC) iii. Criminal Law Amendment Act, 2013, 166A, IPC	2
3.	Supreme Court Cases relating to Human Rights:- • Lalita Kumari v/s State of UP & Ors. (FIR) • Jogender Kumar V/s State of UP and others 1994 (Arrest) • Yashwant and Others V/s State of Maharashtra 2018 (CD) • Munshi Singh Gautam V/s State of MP 1999 (Torture) • D.K. Basu V/s State of West Bengal (Arrest) • Prem Shankar Shukla v/s Delhi Administration (Arrest) • Gurbaksh Singh Sibbia & Ors v/s State of Punjab (Pre-Arrest Bail) • Pooran Mal v/s Director of Inspection (Investigation) (search and Seizure) • Nandini Sathpathy v/s P L Dani & Anr. (Fair Investigation) • Babubhai v/s State of Gujarat & Ors. (Fair Investigation) • Selvi & Ors. v/s State of Karnataka & Anr. (Fair Investigation) • State of Haryana & Ors. v/s Ch. Bhajan Lal & Ors. (Quashing of FIR) • Abhinandan Jha v/s Dinesh Misha (Quashing Criminal case) • Ramlila Maidan incident v/s Union of India & Ors. (Public Protest) • Departmental instruction regarding victims of Crime, Complainants, Witness and Accused. • Paramvir Singh Saini vs Baljit Singh and Others (CCTV) • Arnesh Kumar vs. State of Bihar (2014) 8 SCC 273 • Bhim Singh vs Union of India (premature release of prisoners- 436A CrPC) • Aldanish Rein vs State of NCT Delhi & others (151/107 /116(3) CrPC)	3

4.	(a) Paris Principle (b) Protection of Human Rights Act, 1993 (regulation 2006, amendment 2019) (i) Composition and function of NHRC/SHRC and other National/State Commission. (ii) National Action Plan on Human Rights. Latest initiative taken by Commission. (c) National Human Right Commission's Guidelines on: i. Guidelines on Arrest. ii. Guidelines on police encounter iii. Guidelines for cases of Rape/Sexual Assault iv. Alleged death in police custody v. Investigation procedure of interrogation and police remand vi. Guidelines regarding conducting of Magisterial Enquiry in Cases of death in Custody or in Course of police action. vii. Guidelines for video-filming and photography of Post - Mortem examination in case of Death in Police Action/Death in Jail. viii. Guidelines for working of Human Rights Cell in various Police Headquarters ix. Guidelines on death in Custody (PMR form) x. Guidelines on polygraph test. xi. Guidelines on visit to police lock ups xii. Guidelines on Illegal Trade in Human Organs xiii. Guidelines on Measures to Improve Police-Public Relationships xiv. Guidelines for use of Scientific Aids during various investigations xv. Guidelines for action to be taken by Police Authorities during protests, gherao etc xvi. Guidelines for unorganized workforce i.e. Domestic help, security guards etc xvii. Guidelines on Investigation procedure in Narcotics cases - xviii. Guidelines on prevention of suicides in Prison xix. SOPs for Combating Trafficking of Person in India	4
5.	Human Rights and Police (a) Role and Responsibilities of the Police to Protect Human Rights during: (i) Law and Order duties, public agitation, dharna/bands (ii) VIP duties (iii) Pandemic/Disasters	3

	(iv) Terrorism/Naxalism (v) Dealing with Human Rights Defenders (b) Rights of person in police custody and prevention of Custodial crimes, Extra Judicial Execution	
6.	(a) Major Human Rights violations in India (b) HR violations by police (c) Rights of Vulnerable sections of society and role of other agencies i.i. Rights of women and role of NCW ii. Rights of Children and role of NCPCR iii. Rights of SC/ST and role of NCSC & NCST iv. Rights of Elderly Person v. Rights of Differently-abled Person vi. Right to privacy vii. Handcuffing and personal search viii. Rights of Mentally ill and role of police in Mental Healthcare Act ix. Rights of LGBTIQ+ x. Rights of Labour (bonded Labour, Child Labour)	3
7.	Ethical Dilemma in Police Working (Case Studies) • Police Dilemma and Human Rights and its resolution. • Supervisory role of DySP to maintain HR. • Role of DySP as a Trainer • Case Studies (1) Human Rights Best Practices (2) Important Cases in Commission	3